EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 81, CUTTACK, MONDAY, JANUARY 4, 2016 / PAUSA 14, 1937

LAW DEPARTMENT

NOTIFICATION

The 4th January, 2016

No.33—I-Legis-1/2016/L.—The following Ordinance promutgated by the Governor of Odisha on the 2nd January, 2016 is hereby published for general information:—

ODISHA ORDINANCE NO. 1 OF 2016

THE ODISHA PROFESSIONAL EDUCATIONAL INSTITUTIONS (REGULATION OF ADMISSION AND FIXATION OF FEE) AMENDMENT ORDINANCE, 2016

AN

ORDINANCE

TO AMEND THE ODISHA PROFESSIONAL EDUCATIONAL INSTITUTIONS (REGULATION OF ADMISSION AND FIXATION OF FEE) ACT, 2007

WHEREAS, the Legislature of the State of Odisha is not in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Act, 2007 in the manner hereinafter appearing;

NOW. THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-sixth Year of the Republic of India:—

Short title.

 This Ordinance may be called the Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Amendment Ordinance, 2016.

Amendment of Section 2.

 In the Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Act,2007 (hereinafter referred to as the principal Act), in the Section 2, for clause (k), the following clause shall be substituted, namely:—

Odisha Act, 4 of 2007

"(k) 'Joint Entrance Examination (JEE)' means an entrance test as may be decided by the Government for all professional educational institutions, for determination of merit of the candidates followed by centralized counselling for the purpose of admission to such institutions through a single window system";

Arrendment of Section 3.

3 In the principal Act, for Section 3 the following section shall be substituted, namely:—

"Method of admission in professional educational institutions.

- 3. (1) Subject to the provisions of this Act, admission of students in all private professional educational institutions, Govt. institutions and sponsored institutions to all seats including lateral entry seats, shall be made through Entrance Test(s) approved by the Government followed by centralized counselling in order of merit, in accordance with such procedure as recommended by the Policy Planning Body and approved by the Government.
- (2) After vacancy round of Odisha Joint Entrance Examination (OJEE) / Diploma Entrance Test (DET) Counselling, i.e. after minimum of two rounds of Centralized Counselling, the modalities shall be decided by the Government from time to time for filling up of the vacant seats taking candidates from the Entrance Test(s) approved by the Government on merit basis of all the Technical and Professional Institutes under the supervision of the OJEE/DET Committee. The seats to which candidates could not be sponsored due to dearth of choice and the seats remained vacant due to non-reporting cases

after 2nd round of Centralized Counselling shall be considered as vacant seats against which the College can admit students following the modalities fixed by the Government. In any case, the reported cases shall not be given further opportunity to participate in the admission process meant for filling up of vacancies at Institution level".

Amendment of section 4.

- 4. In the principal Act, in Section 4, in sub-section (6), for clause (b) the following clause shall be substituted, namely:—
- "(b) formulate policy guidelines for holding JEE or otherwise as decided by the Government;".

SENAYANGBA CHUBATOSHI JAMIR GOVERNOR OF ODISHA

Dated the 2nd January, 2016

By Order of the Governor

BIBHU PRASAD ROUTRAY Principal Secretary to Government